

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:463
ANSWERED ON:11.08.2014
JUDICIAL REFORMS
Gandhi Shri Feroze Varun

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of various schemes / programmes implemented by the Government for modernisation, infrastructural development and for carrying out judicial reforms including the funds allocated for the purpose for the 12th Five Year Plan period, scheme-wise;
- (b) whether the Gram Nyayalayas Act, 2008 authorises the Gram Nyayalaya to hold mobile court outside its headquarters for speedier disposal of petty cases and if so, the details thereof;
- (c) the funds allocated to the States for setting up Gram Nyayalayas in their States during each of the last three years and the current year. State-wise;
- (d) the number of cases settled by the Gram Nyayalayas during the said period, State-wise;and
- (e) the measures taken by the Government to make the Gram Nyayalayas more effective in the delivery of justice to the litigants?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO. 463 FOR ANSWER ON 11th AUGUST. 2014,

(a) to (e): The details of various plan schemes / programmes being implemented by Department of Justice for modernization, infrastructure development and for carrying out judicial reforms including funds allocated for the 12th Five Year Plan period, Scheme-wise, are as follows:

Sr. No.	Name of the Scheme / Programme	Objectives	12th Plan Allocation (Rs. in Crore)
1.	Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary.	Development of Judicial Infrastructure.	4,867.00
2.	Scheme for Establishment and Operationalisation of Gram Nyayalayas at Panchayat Level.	Setting up of Gram Nyayalayas at Intermediate Level.	100.00
3.	Computerisation of District & Subordinate Courts (E-Courts Project).	Computerisation of Courts.	600.00
4.	Access to Justice - Government of India.	To address the legal needs of the	30.00
5.	Access to Justice - Externally Aided.	Externally Aided. marginalised and vulnerable sections of the society, particularly women, children, Scheduled Castes, Tribal communities etc	25.00
6.	Action Research and Studies on Judicial Reforms.	To promote Action Research and Studies on Judicial Reforms.	25.00

The details of Central Assistance released to the States for setting up of Gram Nyayalayas during last three years are given below. No assistance has been released so far during current financial year.

SI. No State Financial Assistance released to States for setting up of Gram Nyayalayas (Rs. in Lakhs)
2011-12 2012-13 2013-14

1	Madhya Pradesh	156.80	0.00	284.80
2	Rajasthan	144.00	243.00	215.20
3	Karnataka	25.20	0.00	0.00
4	Orissa	110.60	0.00	0.00
5	Maharashtra	9.60	15.80	0.00
6	Jharkhand	0.00	75.60	0.00
7	Goa	0.00	25.20	0.00
8	Punjab	0.00	25.20	0.00
9	Haryana	0.00	25.20	0.00
	Total	446.20	410.00	500.00

In terms of section 3(1) of the Gram Nyayalayas Act. 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. The issues affecting the implementation of the Gram Nyayalayas scheme were discussed the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It has, inter-alia, been decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems. The focus is on covering those Talukas under the Gram Nyayalayas scheme where regular courts have not been set up.

In terms of Section 9 of Gram Nyayalayas Act 2008, the Nyayadhikari shall periodically visit the villages falling under his jurisdiction and conduct trial or proceedings at any place which he considers is in close proximity to the place where the parties ordinarily reside or where the whole or part of the cause of action had arisen, provided that where the Gram Nyayalaya decides to hold mobile court outside its headquarters, it shall give wide publicity as to the date and place where it proposes to hold mobile court. The State Government shall extend all facilities to the Gram Nyayalaya including the provision of vehicles for holding mobile court by the Nyayadhikari while conducting trial or proceedings outside its headquarters.

The details of cases settled by Gram Nyayalayas are not maintained centrally.